

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.62/2005.

Wednesday this the 2nd day of February 2005.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HONBLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

K.Nazar, Koottupulickal House,  
Emily, Kalpetta, Wayanad District.      Applicant

(By Advocate Shri.P.Sanjay)

Vs.

1. Union of India, represented by Secretar/,  
Director General of Posts,  
Ministry of Communications,  
New Delhi-110 001.
2. The Asst. Superintendent of Post Office,  
Kalpetta Sub Division, Kalpetta.
3. The Sub Post Master,  
Kalpetta, North.
4. The Chief Postmaster General,  
Kerala Region, Trivandrum.      Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 2.2.2005,  
the Tribunal on the same day delivered the following:

O R D E R (Oral)

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel  
for the applicant submitted that he would like to withdraw the  
O.A. with liberty to file fresh O.A., since he wants to  
challenge the notification itself. Let it be done. Applicant is  
at liberty to file a fresh O.A. O.A. is dismissed as withdrawn.  
No costs.

Dated the 2nd February, 2005.

*H. P. Das*  
H.P.DAS  
ADMINISTRATIVE MEMBER

*K. V. Sachidanandan*  
K.V.SACHIDANANDAN  
JUDICIAL MEMBER

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